# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

## OA No. 240 of 1995

Thursday, this the 30th day of January, 1997

#### CORAM

HON'BLE MR. AM SIVADAS, JUDICIAL MEMBER

K.P. Balakrishnan, S/o Krishna Marar, Sannidhanam, 26 Puzhadi Housing Colony, Kakkad Road, Kannur-2 (Retired Additional Superintendent of Central Telegraph Office, Calicut) .. Applicant

By Advocate Mr. MR Rajendran Nair

#### Versus

- Union of India represented by Secretary to Government, Ministry of Communications, New Delhi.
- The Director General, Telecommunications, New Delhi.
- 3. The Chief General Manager, Telecom Kerala Circle, Trivandrum. .. Respondents
  By Advocate Mr.TR Ramachandran Nair, ACGSC

The application having been heard on 30-1-1997, the Tribunal on the same day delivered the following:

### ORDER

The applicant is a retired Additional Superintendent in the Telecom Department. The grievance of the applicant is that as per order No.LC/AP-626/94 dated 4-1-1995 the General Manager attached to the office of the 3rd respondent has informed that the 2nd respondent has rejected his request for stepping up his pay on par with



his junior Sri Niranjan S. Shah. The applicant seeks to quash A-1 order dated 4-1-1995 which is unfavourable to him, to declare that he is entitled to have his pay stepped up equal to that of Sri Niranjan S. Shah with effect from 11-2-1991, and to direct the respondents to step up his pay accordingly with all consequential benefits.

- 2. When this OA was taken up for hearing the learned counsel appearing for the applicant submitted that it is not necessary to go into the merits of the OA and the applicant is satisfied by permitting him to submit a representation to the 2nd respondent for redressal of his grievance. The learned counsel appearing for the respondents has no objection for the same.
- 3. Accordingly, the applicant is permitted to submit a representation to the 2nd respondent stating all his grievances and the grounds in support of his case within fifteen days from today. If such a representation is submitted, the 2nd respondent shall consider and dispose of the same on merits within three months from the date of receipt of the representation.
- Original Application is disposed of as aforesaid.
   No costs.

Dated the 30th of January, 1997

AM SIVADAS JUDICIAL MEMBER List of Annexure:

1 Annexure A1: True copy of the order No. LC/AP-626/94 dated 4/1/1995 issued by General Manager for the 3rd respondent to the applicant